

years or propose to make provision for that;

(f) if so, the details thereof;

(g) if not, the reasons therefor; and

(h) the effective steps being taken by the Union Government for providing necessary basic amenities in slum 'Katras' of old Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) 1985-86.

(c) and (d) No Board has been constituted by the Government so far. The year-wise expenditure made for maintenance work in the Old Delhi city area is as under

1994-95	Rs. 253.82 lacs
1995-96	Rs. 358.66 lacs
1996-97	Rs. 187.85 lacs

(e) to (h) The maintenance and provision of basic amenities in the Slum Katras of Old Delhi come under the purview of the Govt. of National Capital Territory of Delhi. The GNCTD has reported that the Slum & JJ Deptt. of MCD is implementing an approved plan scheme of Structural Improvement and Rehabilitation of Katras which has been formulated for providing repairs to the dangerous properties under the management & Control of Slum & JJ Deptt. The details in respect of financial assistance/ grant for the last three years as under :

Year	Financial Assistance/Grant
1994-95	Rs. 100 lacs
1995-96	Rs. 199.68 lacs
1996-97	Rs. 200 lacs

As far as providing basic civic amenities in Old Delhi is concerned. MCD is providing such basic amenities in this area. In addition, S&JJ Deptt. of MCD is also extending such basic amenities in the Notified Slum Areas in the Old Delhi under the approved plan scheme of Environmental Improvement in urban slums.

[English]

Taxation Powers to Panchayati Raj

3986. SHRI BHAKTA CHARAN DAS : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government propose to give taxation

powers to Panchayati Raj Institutions to bolster their resources;

(b) if so, the details thereof;

(c) whether the issue of resources for local bodies will assume importance by this increased role; and

(d) if so, the details thereof ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) to (d) No, Sir. However, Article 243 H of the Constitution provides that the Legislature of a State may, by law, authorise a Panchayat to levy, collect and appropriate such taxes, duties, tolls and fees in accordance with such procedure and subject to such limits, as may be specified in the law.

Joint Venture in Power Sector

3987. DR. T. SUBBARAMI REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether the Power Ministry has decided to encourage Central and State Government power companies to go in for joint ventures with multinational;

(b) the total number of power projects signed during 1995, and the total power to be generated after the completion of these projects;

(c) the countries with whom these power projects are being set up; and

(d) whether all the power projects have been cleared and started their work ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) to (d) Does not arise in view of reply to (a) above.

GEO-Stationary Satellite

3988. SHRI NITISH BHARADWAJ : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have stationed its own Geo-stationary satellite in Space;

(b) if not, the reasons therefor;

(c) whether stationing of a Geo-stationary satellite is likely to give tremendous boost to our industry; and

(d) if so, the reasons for not having made an effort in this direction so far ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Yes, Sir.

(b) Does not arise.

(c) and (d) INSAT Satellites have given a tremendous boost to the Indian industry in telecommunications, television, radio networking, information technology and satellite meteorology.

[Translation]

Per Capita Allocation

3989. SHRI N.J. RATHWA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the per capita allocation for agriculture and rural development, particularly tribal, backward and rural areas during the last three years, State-wise;

(b) the amount demanded by the State Government and the amount sanctioned by the Planning Commission for this purpose during above period; and

(c) the reasons for allocating less amount to States including the State of Gujarat ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (c) The overall Plan outlays of the States are decided through mutual discussions between the Deputy Chairman, Planning Commission and the Chief Minister/Governor of the concerned State keeping in view the availability of resources including the normal central assistance which is provided to the States by way of block loans and block grants. The sectorwise allocations within the overall outlay are also proposed by the States and finalised in Consultation with Planning Commission keeping in view their priorities and the overall objectives of the Five Year Plan and these are not decided on a per capita basis. The allocation of the outlay for different regions within a State is also done by the State Governments without reference to Planning Commission. A statement indicating the Statewise details of outlays approved for Agriculture and Rural Development during the last three years is attached.

Statement

(Rs. Crore)

Sl. No.	States	ORIGINALLY APPROVED OUTLAY					
		Agriculture & Allied Activities			Rural Development		
		1994-95	1995-96	1996-97	1994-95	1995-96	1996-97
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	64.70	72.00	64.48	153.36	143.00	241.95
2.	Arunachal Pradesh	42.93	49.70	52.14	12.25	19.38	20.18
3.	Assam	139.33	166.00	159.53	59.65	96.00	132.41
4.	Bihar	158.02	155.43	80.58	230.13	385.56	726.68
5.	Goa	11.34	11.19	11.91	2.88	3.15	3.06
6.	Gujarat	133.31	189.48	255.72	81.95	167.17	182.55
7.	Haryana	75.14	89.64	108.80	27.46	34.27	34.22
8.	Himachal Pradesh	100.11	107.69	121.85	21.09	25.32	39.19
9.	Jammu & Kashmir	94.46	110.11	117.65*	24.24	32.44	44.69*
10.	Karnataka	227.58	237.35	254.46	178.81	90.55	276.41
11.	Kerala	192.25	207.25	243.20	73.10	76.00	191.19
12.	Madhya Pradesh	185.05	213.83	319.95	199.20	314.04	317.68
13.	Maharashtra	372.87	435.72	535.57	379.59	488.57	1002.95
14.	Manipur	24.51	26.63	24.85	4.55	12.97	11.17